

S.No.8

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
18-04-2024 AT 10:30 AM**

**CP No. 21/66/HDB/2024**  
u/s. 66 of Companies Act, 2013

**IN THE MATTER OF:**

M/s. XILINX India Technology Services Pvt Ltd  
and their Respective Shareholders & Creditors

**...Petitioner**

**C O R A M:-**

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

**ORDER**

Learned Counsel Smt Shiren Sethna Baria, along with Ms Kajol Kumari for petitioner present physically.

Notice be taken as per Rule 3 of NCLT (Reduction of Share capital of Company) Rules, 2016, and file proof of service by next hearing date. Call on 30.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**